

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

NOTIFICATION

Jammu, the 26<sup>th</sup> June, 2020

S.O 205 Whereas, on 02-01-2020 Police Kishtwar received reliable information that the accused persons namely (1) Bashir Ahmad S/O Lal Din Mingnoo R/O Khripakhnoo, (2) Wali Mohammad S/O Ghulam Mohammad R/O Dangduru, (3) Bashir Ahmad Sheikh S/O Abdul Gani Sheikh R/O Dangduru, (4) Zahoor Ahmad Butt S/O Sonaullah Butt R/O Laharna, (5) Yassir Hussain S/O Ghulam Mohammad Dar R/O Dangduru, (6) Ghulam Nabi Chopan S/O Abdul Aziz R/O Trungaie, (7) Mohammad Ramzan Sheikh S/O Mir Zaman R/O Dangduru, (8) Sadam Hussain Wani S/O Mohammad Amin Wani R/O Suid, (9) Khazar Mohammad Sheikh S/O Habib Sheikh R/O Dangduru, (10) Mohammad Hassan S/O Dulla Gujjar R/O Gujar Kothan were active OGWS working for HM outfit, harboring the terrorists and providing them transportation and aiding them logistically; and

2. Whereas, the above accused persons were managing meetings with the active terrorists namely (1) Mohammad Amin @ Jahangir Saroori S/O Mohammad Anwar R/O Saroor Kishtwar, (2) Mudassir Ahmad Gianoo S/O Tariq Ahmad R/O Tander Dachhan & (3) Reyaz Ahmad S/O Mohammad Ramzan R/O Renaie for carrying out terrorist activities in the

area, the accused persons were arranging funds for terrorist namely Mohammad Amin affiliated with HM outfit ; and

3. Whereas, a Case FIR No. 01/2020 U/S 13,18,19,20,23,38,39 Unlawful Activities (Prevention) Act, 1967, came to be registered in Police Station Dachhan and investigation was taken up ; and

4. Whereas, during the course of investigation the accused persons namely (1) Bashir Ahmad, (2) Wali Mohammad, (3) Bashir Ahmad Sheikh, (4) Zahoor Ahmad Butt, (5) Khazar Mohammad Sheikh, (6) Yassir Hussain, (7) Ghulam Nabi Chopan, (8) Mohammad Hassan were arrested in the case, whileas accused Mohammad Ramzan Sheikh was already taken into custody in case FIR No. 268/2019 PS Kishtwar and accused Sadam Hussain was absconding; and

5. Whereas, on the disclosure of accused Khazer Sheikh and Mohammad Hassan Gujjar one 12 Bore rifle and 25 rounds of AK-47 respectively were recovered from their possession. During investigation the seizure memo of recovered arms/ammunition was prepared and the statement of material witnesses U/S 161 & 164 Cr.PC were recorded in the case; and

6. Whereas, during the course of investigation it was established that the accused persons were working as OGWs for active terrorists for carrying out subversive activities in Kishtwar area and were providing logistic support to them; and

7. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence brought on record, the

investigating officer has established prima facie case against the below mentioned accused persons for commission of offence shown against each of Unlawful Activities (Prevention) Act, 1967:

S.No	Name of the accused	Offence
1	Bashir Ahmad S/O Lal Din Mingnoo R/O Khripakhnoo	13,18,19,39 ULA (P) Act
2	Wali Mohammad S/O Ghulam Mohammad R/O Dangduru	
3	Bashir Ahmad Sheikh S/O Abdul Gani R/O Dangduru	
4	Zahoor Ahmad Butt S/O Sonauallah Butt R/O Laharna.	
5	Yassir Hussain S/O Ghulam Mohammad Dar R/O Dangduru	
6	Ghulam Nabi Chopan S/O Abdul Aziz R/O Trungaie	
7	Mohammad Ramzan Sheikh S/O Mir Zaman R/O Dangduru	
8	Sadam Hussain Wani S/O Mohammad Amin Wani R/O Suid .	
9	Khazar Mohammad Sheikh S/O Habib Sheikh R/O Dangduru	13, 18,19,23, 39 ULA (P) Act
10	Mohammad Hassan S/O Dulla Gujjar R/O Gujar Kothan.	13,18,20,38 ULA (P) Act
11	Mohammad Amin @ Jahanger Saroori S/O Mohammad Anwar R/O Bhadat Saroor ( <b>Active Terrorist</b> )	
12	Mudassir Ahmad Gianoo S/O Tariq Hussain R/O Tander Dachan ( <b>Active Terrorist</b> )	
13	Reyaz Ahmad S/O Mohammad Ramzan R/O Renaie Marwah ( <b>Active Terrorist</b> )	

8. Whereas, the accused figuring at S. No. 08 is absconding and accused figuring from S.No. 11 to 13 are active terrorists of HM outfit and proceedings U/S 299 Cr.PC have been initiated against them; and

9. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

10. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,18,19,20,23,38,39 in the case FIR No. 01/2020 of Police Station Dachhan.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government  
Home Department.

No:-Home/Pros/J-35/2020

Dated:-26-06-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Deputy Secretary to Government  
Home Department.